

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 25TH DAY OF AUGUST, 1987

Present:     X Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
                       and  
                       X Hon'ble Shri P. Srinivasan, Member (A)

REVIEW APPLICATION NO. 112/1987  
IN  
APPLICATION NO. 31/86

1. The General Manager,  
Southern Railway,  
Park Town, Madras.
2. The Divisional Railway Manager,  
Southern Railway,  
Rao Bahadur Gubbi Thotadappa Road,  
Bangalore.
3. The Divisional Personnel Officer,  
Southern Railway,  
Rao Bahadur Gubbi Thotadappa Road,  
Bangalore. .... Applicants.

(Shri M. Sreerangaiah, Advocate)


v.

Shri A.V. Sundaram,  
C/o A.S. Murthy,  
No.48, Central Avenue,  
I.T.I. Colony,  
Bangalore. .... Respondent.

This application having come up for hearing to-day,  
Vice-Chairman made the following:

O R D E R

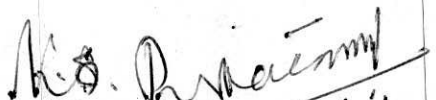
In this application made under Section 22(3)(f) of  
the Administrative Tribunals Act, 1985, the applicants who  
were the respondents in Application No.31/86 have sought  
for a review of an order made by a Division Bench of this  
Tribunal on 18.11.1986 substantially allowing the application  
made by the respondent herein, who was the applicant therein.

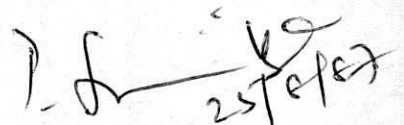


2. In filing this Review Application there is a delay of 248 days. In I.A. No.1, the applicants have sought for condoning the said delay. I.A. No.1 is accompanied by an affidavit sworn to by one Shri Pitchaifraju, Divisional Personnel Officer, Bangalore Division, Southern Railway, Bangalore. In his affidavit, the deponent states that the delay was for the reason that the matter was under correspondence between the various officers and the Railway Board. Sri. M. Sreerangaiah, learned counsel for the applicants asks for condoning the delay.

3. We will even assume that the statements made by the deponent are correct. But all of them do not constitute a sufficient ground to condone the inordinate delay of 248 days in making the review application. In this view I.A. No.1 is liable to be rejected.

4. In the light of our above discussion, we hold that I.A. No.1 is liable to be rejected. We, therefore, reject the I.A. No.1. As a consequence we reject the review application without notice to the respondent.

  
Vice-Chairman  
25/8/87

  
Member (A)  
25/8/87

dms/Mrv.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
@@@@@@@@@@@@@@@@

Dated : 1-9-87

Applicant

GM, S.Railway, Madras & ors. Vs A.V.Sundaram

1. The General Manager,  
Southern Railway,  
Park Town, Madras. - 3

2. The Divisional Railway Manager,  
Southern Railway, Rao Bahadur  
Gubbi Thotadappa Road,  
Bangalore. - 23

4. Shri M. Sreerangiah,  
Central Govt. Standing Counsel,  
High Court Buildings,  
Bangalore.

3. The Divisional Personnel Officer,  
Southern Railway, Rao Bahadur  
Gubbi Thotadappa Road,  
Bangalore - 53

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER ~~/XXXX~~  
~~XXXXXX~~ passed by this Tribunal in the above said Review  
 application on 25-8-1987.

Encl : as above

B. K. V. S. R. S. S.  
Deputy Registrar  
~~SECTION OFFICER~~  
(JUDICIAL)

RECEIVED (4) Copies 02/09/87  
Diary No. 1094/CR/87  
Date: 2/9/87

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 25TH DAY OF AUGUST, 1987

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
and  
Hon'ble Shri P. Srinivasan, Member (A)

REVIEW APPLICATION NO. 112/1987  
IN  
APPLICATION NO. 31/86

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Bangalore.
3. The Divisional Personnel Officer,  
Southern Railway,  
Rao Bahadur Gubbi Thotadaopa Road,  
Bangalore.

.... Applicants.

(Shri M. Sreerangaiah, Advocate)

v.

Shri A.V. Sundaram,  
C/o A.S. Murthy,  
No.43, Central Avenue,  
I.T.I. Colony,  
Bangalore.

.... Respondent.

This application having come up for hearing to-day,  
Vice-Chairman made the following:

O R D E R

In this application made under Section 22(3)(f) of  
the Administrative Tribunals Act, 1935, the applicants who  
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for a review of an order made by a Division Bench of this  
Tribunal on 18.11.1986 substantially allowing the application  
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4. In the light of our above discussion, we hold that I.A. No.1 is liable to be rejected. We, therefore, reject the I.A. No.1. As a consequence we reject the review application without notice to the respondent.



Sd/-

Vice-Chairman

22/8/87

Sd/-

Member (A)

- True copy -

dms/Mrv.

*B.V. Venkatesh Reddy*  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE